

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

(Eighth Lok Sabha)

SIXTY-FIFTH REPORT

(Presented on 26-4-1989)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixty-fifth Report.

2. The Committee met on 24 April, 1989 for—

- I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1989 (Amendment of article 340) by Shri Syed Shahabuddin.
 - (2) The Constitution (Amendment) Bill, 1989 (Amendment of article 51A) by Shri Shantaram Naik.
 - (3) The Constitution (Amendment) Bill, 1989 (Insertion of new article 347A) by Prof. Narain Chand Parashar.
- II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.
- III. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos 3 and 4 set down in the List of Business for Friday, 28 April, 1989.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1989 (Amendment of article 340) by Shri Syed Shahabuddin.

The Bill seeks to amend article 340 of the Constitution with a view to provide for laying of the report of the Commission appointed to investigate the conditions of backward classes before each House of Parliament within one year of presentation of the report to the President and for laying the memorandum explaining the action taken on the report separately within six months of the laying of the report.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1989 (Amendment of article 51A) by Shri Shantaram Naik.

[P.T.O.]

The Bill seeks to amend article 51A of the Constitution with a view to make getting education and helping others in getting the same as a fundamental duty of citizens

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill

- (3) The Constitution (Amendment) Bill, 1989 (*Insertion of new article 347A*) by Prof. Narain Chand Parashar.

The Bill seeks to amend the Constitution with a view to provide for the constitution of a Commission for Languages to promote such languages which are not included in the Eighth Schedule to the Constitution but are recognised by the Sahitya Akademi or which are minority or tribal or developing languages and each one of which is spoken by more than ten lakh people in the country.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to ten Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that (i) the Constitution (Amendment) Bill, 1989 (*Insertion of new article 31*) by Shri Sharad Dighe and (ii) the Constitution (Amendment) Bill, 1989 (*Insertion of new article 29A, etc.*) by Shri Ramashray Prasad Singh be placed in category 'A' and all the remaining eight Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to resolutions as follows:—

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| (1) Resolution by Shrimati Geeta Mukherjee regarding industrial sickness. | 2 hours |
| (2) Resolution by Shri Dal Chander Jain regarding steps for development of backward States. | 2 hours |

Recommendations

7. The Committee recommend that—

- (i) Sarvashri Syed Shahabuddin, Shantaram Naik and Prof. Narain Chand Parashar be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

April 24, 1989
Vaisakha 4, 1911 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 1989 (<i>Amendment of article 316</i>) by Shri V. S. Krishna Iyer.	4 of 1989	B	2 hours
2.	The Constitution (Amendment) Bill, 1989 (<i>Amendment of article 316</i>) by Shri V.S. Krishna Iyer.	1 of 1989	B	2 hours
3.	The Constitution (Amendment) Bill, 1989 (<i>Amendment of article 198</i>) by Shri V.S. Krishna Iyer.	7 of 1989	B	2 hours
4.	The Constitution (Amendment) Bill, 1989 (<i>Amendment of articles 123 and 213</i>) by Shri V.S. Krishna Iyer.	12 of 1989	B	2 hours
5.	The All-India Services (Amendment) Bill, 1989 (<i>Insertion of new sections 2B to 2 I</i>) by Prof. Madhu Dandavate.	19 of 1989	B	2 hours
6.	The Indian Medicine Central Council (Amendment) Bill, 1989 (<i>Amendment of section 2, etc.</i>) by Prof. Madhu Dandavate.	13 of 1989	B	2 hours
7.	The Code of Criminal Procedure (Amendment) Bill, 1989 (<i>Omission of sections 107 and 109</i>) by Prof. Madhu Dandavate.	15 of 1989	B	2 hours
8.	The Criminal Law Amendment (Repeal) Bill, 1989 by Prof. Madhu Dandavate.	14 of 1989	B	2 hours
9.	The Constitution (Amendment) Bill, 1989 (<i>Insertion of new article 31</i>) by Shri Sharad Dighe.	23 of 1989	A	2 hours
10.	The Constitution (Amendment) Bill, 1989 (<i>Insertion of new article 29A, etc.</i>) by Shri Ramashray Prasad Singh.	17 of 1989	A	2 hours